NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 1
C.P. (IB)/160(MB)2024

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: UNITY SMALL FINANCE BANK LIMITED VS BAGH BAHAR APPLIANCES PRIVATE LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Janhavi Hirlekar, Ld. Counsel for the Petitioner present. None present for the Corporate Debtor.
2. The Registry is directed to issue notice to the Corporate Debtor clearly intimating the next date of hearing as well as for filing reply within two weeks after duly serving the copy to the other side.
3. Ld. Counsel for the Applicant is directed to serve the copy to the Insolvency and Bankruptcy Board of India (IBBI) under Regulation 6 of Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016, if not already served and file affidavit in compliance before the next date.
4. List this matter on 08.04.2024.

Sd/- Sd/-
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/